
Mercedes Benz India Private Limited Vs Smt Revathi Giri

First Appeal No. 766 Of 2021

Court: National Consumer Disputes Redressal Commission

Date of Decision: Oct. 11, 2023

Acts Referred:

Consumer Protection Act, 1986 – Section 2(1)(d), 13(1)(c), 14(1)(d)

Hon'ble Judges: Subhash Chandra, Presiding Member; Avm J. Rajendra, Avsm Vsm (Retd.), Member

Bench: Division Bench

Advocate: Vishal Bhardwaj

Final Decision: Disposed Of

Judgement